

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/MP/2023

Subject : Petition under Section 11(2), 79(1)(b) read with Section 79(1)(f) and Section 79(1)(k) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 26.02.2014 with regard to compensation for the adverse financial impact suffered on account of the directions issued under Section 11(1) of the Act.

Petitioner : KSK Mahanadi Power Company Limited

Respondents : Purvanchal Vidyut Vitran Nigam Limited and 4 others

Date of Hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL
Shri Nived Veerapaneni, Advocate, UP Discoms

Record of Proceedings

The case was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner requested time to file a rejoinder to the reply filed by the Respondents. He also sought permission to place on record the documents regarding the change of name of the Petitioner company. The Commission, while adjourning the hearing of the matter, directed the Petitioner to file its rejoinder, if any, after serving a copy to the Respondents, on or before **9.3.2026**.

3. The Petition will be listed for hearing on **9.4.2026**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

